

SCHEDULE II
FORM B - PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s TUSHARA ENERGY VENTURES PRIVATE LIMITED

1.	Name of Corporate Debtor	M/s TUSHARA ENERGY VENTURES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	07-01-2016
3.	Authority Under Which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Telangana, under Companies Act, 2013
4.	Corporate Identity Number of Corporate Debtor	U40300TG2016PTC102621
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Plot No. 34/B, Electronics Complex, Kushaiguda Hyderabad TG 500062 IN
6.	Date of Closure of Insolvency Resolution Process	16-03-2023
7.	Liquidation Commencement date of Corporate Debtor	16-03-2023 (Copy of the Order received by the Liquidator on 21-03-2023)
8.	Name and Registration number of the Insolvency Professional acting as Liquidator	PAVAN KANKANI IBBI/IPA-002/IP-N00368/2017-18/11062
9.	Address and e-mail of the Liquidator, as Registered with the Board	#302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana. Email: ippavankankani@gmail.com
10.	Address and e-mail to be Used for Correspondence with the Liquidator	#302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana. Email: liquidator.tevpl@gmail.com
11.	Last Date for Submission of Claims	15-04-2023

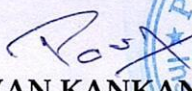
Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of M/s Tushara Energy Ventures Private Limited on 16-03-2023 (Order copy received by Liquidator on 21-03-2023).



The stakeholders of M/s Tushara Energy Ventures Private Limited are hereby called upon to submit a proof of their claims, on or before 15-04-2022 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


PAVAN KANKANI,
Liquidator - M/s TUSHARA ENERGY VENTURES PRIVATE LIMITED

Date: 23-03-2023
Place: Hyderabad

